

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1571
ANSWERED ON 04.12.2024

VIOLENCE AGAINST MUSLIM WOMEN

1571. DR. D RAVI KUMAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government have records of the number of cases of violence committed against Muslim women during the last five years, if so, the details thereof and if not, the reasons therefor;
- (b) the number of such cases of violence against Muslim women for which chargesheets have been filed along with the number of cases which led to convictions during the last five years;
- (c) whether the Government implemented any stringent measures to protect Muslim women from such incidents of violence; and
- (d) if so, the details of initiatives taken by the Government and their outcomes so far?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) & (b): No such data is maintained centrally. Moreover, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Prevention, detention, registration, investigation and prosecution of offences including crime against women are primarily the concerns of the State Governments/Union Territory (UT) Administrations. The State Governments are competent to deal with offences under the extant provisions of laws.

(c) & (d): The Criminal Law (Amendment), Act 2013 and further the Criminal Law (Amendment) Act, 2018 were enacted by Government to prescribe more stringent penal provisions for crimes against women. Moreover, with the introduction of three new Criminal Laws, for the first time, the crime against women mentioned in Indian Penal Code (IPC) have been rearranged and placed under one Chapter in Bharatiya Nyaya Sanhita.
